

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.5 OF 2011

IN

CIVIL APPEAL NO.2150 OF 2006

EXECUTIVE OFFICER, MUNICIPAL COUNCIL

Appellant(s)

VERSUS

GAJJA RAM & ORS.

Respondent(s)

O R D E R

I.A. No.5 of 2011, has been filed for restoring Civil Appeal No.2150 of 2006, which was dismissed on 9th March, 2011, on the ground of default.

Having heard learned counsel for the parties, we allow the said application and direct that the matter be restored to file in its original number.

.....J.
(ALTAMAS KABIR)

.....J.
(CYRIAC JOSEPH)

.....J.
(SURINDER SINGH NIJJAR)

New Delhi;
August 12, 2011.
ITEM NO.1

COURT NO.2

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.5/2011 in CIVIL APPEAL NO.2150 OF 2006

EXECUTIVE OFFICER, MUNICIPAL COUNCIL

Appellant (s)

VERSUS

GAJJA RAM & ORS.

Respondent(s)

(With appln(s) for restoration and office report)

Date: 12/08/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s) Mr. Ajay Majithia, Adv.
Mr. Jaiveer Shergill, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s) Mr. Rajat Sharma, Adv.
Mr. A.P. Mohanty, Adv.
RR-Ex-Parte, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. No.5 of 2011, is allowed in terms of the signed
order.

(Chetan Kumar)
Court Master

(Juginder Kaur)
Assistant Registrar

(Signed order is placed on the file)